

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4649  
ANSWERED ON:23.04.2010  
CHILD MARRIAGE  
Kataria Shri Lal Chand;Lal Shri Pakauri

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

(a) : the cases of child marriage brought to the notice of the Government during each of the last three years and the current year, State-wise; and

(b) : the number of child marriages prevented during the said period, State-wise?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): In order to prevent child marriages, "The prohibition of child marriage act, 2006" (No. 6 of 2007) has been in force w.e.f.1.11.2007. The responsibility for implementation of the Act lies with the State Governments/UT Administrations and they are requested to appoint child marriage prohibition officers and frame rules for effective implementation of the Act.

As per information maintained by the National Crime Record Bureau (NCRB) the cases of child marriage registered during 2006-2008 are at annex-I and provisional figures for 2009 are at annex-II.

Though the data on prevention of child marriages is not maintained by all the states, some states like that of Andhra Pradesh have been successful in preventing 216,196,166 and 16 child marriages in 2007-08, 2008-09, 2009-10 & 2010-11 respectively. There have also been cases where individuals have displayed exemplary courage in preventing child marriage. In one such documented case of Ms. Afshana Khatun, the young girl from Purlia, West Bengal, not only refused to get married but launched a campaign in the district for prevention of several underage marriages.